

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)**

**IN THE MATTER OF
ORIGINAL APPLICATION NO. 222/2024**

BHAGIRATH MEENA

...APPLICANT

//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

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**DATE: 23.10.2024
PLACE: BHOPAL (MP)**

Rohit

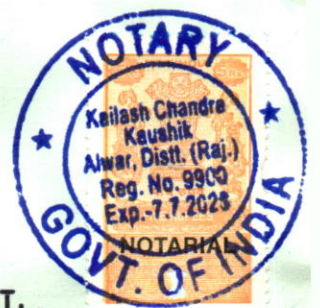
**ROHIT SHARMA
COUNSEL FOR RESPONDENT NO. 4**

Attested

**Notary Public, Alwar
24 Oct. 2024**

दीपेन्द्र

**दीपेन्द्र झरवाल
क्षेत्रीय अधिकारी
गणतंत्रिय**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)**

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STATE OF RAJASTHAN & ORS

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 4 - RAJASTHAN STATE

POLLUTION CONTROL BOARD

It is most humbly submitted by the answering Respondent No. 4 as under: -

1. That the Present Application has been filed raising concerns regarding the stone crusher's proximity to the village abadi and a school, contending that this location violates land conversion rules and that precautionary principles were not adhered to in issuing the land conversion order. The applicant also raised the issue of non-compliance with environmental regulations.
2. That vide letter dated 31.01.2020, Stone Crusher was granted Consent to Operate by Answering Respondent No. 4 under the provisions of the Air (Prevention and Control of Pollution) Act, 1981. The consent was issued based on the documents submitted by the Project Proponent, after ensuring the implementation of adequate air pollution control measures.
3. That on 25.10.2023 an inspection of the Stone Crusher unit was conducted by the officials of the Answering Respondent No. 4. During the inspection, it was observed that the requisite air pollution control measures were found to be inadequate. As a result,

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24 Oct. 2024**

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राजस्थान प्रदूषण नियंत्रण बोर्ड**



the consent to operate was revoked, and directions for closure of the stone crusher were issued vide this office's letter dated 31.10.2023, citing non-compliance with the prescribed standards/guidelines.

4. That an Original Application No. 132/2023 was subsequently filed by Shri Bhagirath Meena before the Hon'ble Tribunal. The Applicant raised concerns regarding the Stone Crusher Mines location, specifically its proximity to the village abadi and a school, which is at a distance of approximately 550-600 meters. The Applicant contended that the location contravenes the applicable land conversion rules and that the precautionary principle had not been followed by the competent authority while issuing the land conversion order. Additionally, issues related to non-compliance with environmental regulations were raised.
5. That pursuant to the directions of the Hon'ble Tribunal, vide its order dated 10.10.2023, a Joint Committee was constituted to conduct an inspection and submit a factual and action taken report. The Joint Committee inspected the site on 18.11.2023, and the report was submitted to the Hon'ble NGT, Bhopal. Copy of the Joint Committee report is marked and annexed herewith as **Annexure R/4/1.**
6. That the Hon'ble Tribunal, upon reviewing the Joint Committee report, disposed of the case vide its order dated 06.12.2023, with the following observations:

"4. The Perusal of report reveals that the closure order has been issued by the Rajasthan State Pollution Control Board and Electricity Department has disconnected the electric meter and connection. The industry / unit is not in operation at present

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Notary Public, Alwar
24 Oct. 2024

दीपक शर्मा
क्षेत्रीय अधिकारी
राजप्रनिर्माण, अलवर



and necessary actions have already been taken by the Department concerned.

5. In view of above facts, no further action is required to be taken by this tribunal. With these observations the Original Application No. 132/2023 stands disposed of."

7. That Subsequent to the disposal of the case, on 29.01.2024, the Project Proponent submitted a fresh Application for Consent to Operate under the provisions of the Air (Prevention and Control of Pollution) Act, 1981. An inspection of the Stone Crusher unit was conducted on 16.05.2024 to verify the current status of the pollution control measures. As per the inspection report, the pollution control measures were found to be adequate and compliant with the relevant standards.
8. That vide letter dated 13.03.2024, Rajasthan State Pollution Control Board sought clarification from the Sub-Divisional Magistrate (SDM), Rajgarh, regarding the latest status of the land conversion at Khasra No. 543. That on 16.04.2024 confirmed that the land measuring 1925.68 square meters had been duly converted for industrial use (crusher machine). Copy of the Sub-Divisional Magistrate (SDM), Rajgarh's letter 16.04.2024 is marked and annexed herewith as **Annexure R/4/2**.
9. That a letter was addressed by the Regional Officer, Alwar to the Legal Cell Rajasthan State Pollution Control Board, Jaipur, seeking legal advice regarding the case. In its reply, the Head Office of Rajasthan State Pollution Control Board, Jaipur, advised the Regional Officer, Alwar, to make a decision based on the merits of the case, taking into

Attested
Notary Public, Alwar
24 Oct. 2024

सुधीश्वरवाल
क्षेत्रीय अधिकारी
राजप्रानि०मं० अलवर



consideration the Hon'ble Tribunal's order dated 06.12.2023.

10. That in light of the above facts, since the matter relating to land conversion and distance from the abadi/school falls under the purview of the Land Revenue Department, this office granted consent to operate under the Air (Prevention and Control of Pollution) Act, 1981, on 23.07.2024. This decision was based solely on the Environmental Compliance submitted by the Project Proponent and after ensuring that adequate air pollution control measures were in place. Subsequently, letter for cessation of directions for closure was issued on 24/07/2024
11. That, the answering Respondent craves leave of the Hon'ble Tribunal to file a detailed parawise reply, if the need so arise in the future.
12. That, the answering Respondent shall abide by all the orders passed by the Hon'ble Tribunal with respect to the subject matter in question.
13. That, the affidavit in support of the reply of the Officer in Charge is filed along with.

PRAYER

In view of the foregoing facts and circumstances, it is most respectfully prayed from this Hon'ble Tribunal that the Reply of answering Respondent No. 4 - Rajasthan State Pollution Control Board be taken on record in the interest of justice and for the fair adjudication of the mater.

DATE: 23.10.2024
PLACE: BHOPAL (MP)

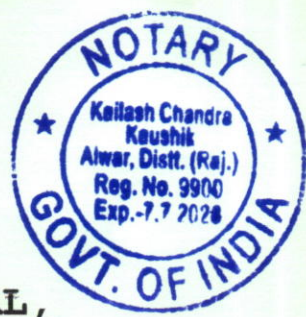
ROHIT SHARMA
COUNSEL FOR RESPONDENT NO. 4

Identified by

Attested

Notary Public, Alwar
24 Oct. 2024

दीपेन्द्र झरवाल
क्षेत्रीय अधिकारी
पर्यावरण विभाग



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 222/2024

BHAGIRATH MEENA

...APPLICANT

//VERSUS//


STATE OF RAJASTHAN & ORS

...RESPONDENTS

AFFIDAVIT

I, Deependra Jharawal S/o Prem Shankar Jharawal, aged adult, Regional Officer, Rajasthan State Pollution Control Board, Alwar, having office at D-Block Ambedkar Nagar Alwar - 301030 (Rajasthan), do hereby solemnly affirm on oath as under:

1. That I am the Regional Officer for Rajasthan State Pollution Control Board, Alwar, Rajasthan and fully conversant with the facts of the case and hence competent to swear on this Affidavit.
2. That I am filing the Reply to the Original Application on behalf of Rajasthan State Pollution Control, the contents which are true and correct to the best of my knowledge and belief and no material fact has been concealed thereof.
3. That the instant Reply has been drafted by my counsel on my instructions.


DEPONENT
दीपेन्द्र झरवाल
क्षेत्रीय अधिकारी

VERIFICATION


I, the above-named Deponent do hereby verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on this 23rd Day of October, 2024 at Alwar (Raj).

Identified by

Attested

Notary Public, Alwar
24 Oct. 2024


DEPONENT
क्षेत्रीय अधिकारी
गणप्रतिमं चक्र



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

LIST OF DOCUMENTS

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Copy of the Joint Committee report dated 18.11.2023	R/4/1	08 - 11
2.	Copy of the Sub-Divisional Magistrate (SDM), Rajgarh's letter dated 16.04.2024	R/4/2	12 - 15

**DATE: 23.10.2024
PLACE: BHOPAL (MP)**

Rohit

**ROHIT SHARMA
COUNSEL FOR RESPONDENT NO. 4**

**संयुक्त सचिव
क्षेत्रीय अधिकारी
प्र.प्र.नि.मं. अलवर**

Attested

**Notary Public, Alwar
24 Oct. 2024**

Factual Report in the matter of Bhagirath Meena V/s State of Rajasthan & Ors. Original Application No. 132/2023 (CZ) Hon'ble NGT, Central Zone Bench, Bhopal

Background

In the case filed by Sh. Bhagirath Meena Vs State of Rajasthan & Ors. before the Hon'ble National Green Tribunal, Central Zone, Bhopal the applicant has alleged that the stone crusher M/s Laxmi Stone Crusher is located at the main road of village and is at the distance of 550-600 meters from the village abadi and school which is in contravention of the Land Conversion Rules and precautionary principles have not been taken into consideration before issuing the conversion order by the competent authority. Applicant further raises the issue of non-compliances of environmental rules as the consequence of operations of the aforementioned stone crusher.

Order

Hon'ble NGT, Principal Bench in its order dated 10/10/2023 has directed:

"...7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative of the District Collector, Alwar, Rajasthan.*
 - ii. One representative from the Dy. Conservator of Forest, Forest Department, Rajasthan.*
 - iii. One representative from State Pollution Control Board, Rajasthan.*
- 8. The committee is directed to visit the place and submit the factual and action taken report within six weeks...."*

Accordingly, District Collector Alwar, vide letter dated 23/10/2023 has nominated Sub-Divisional Magistrate, Rajgarh representative on his behalf. Copy of letter has been enclosed as **Annexure-1**.

And whereas, Regional Forest Officer, Alwar was nominated on the behalf of Dy. Conservator of Forest, Alwar vide letter dated 17/10/2023. Copy of letter has been enclosed as **Anneuxre-2**.

And whereas, Assistant Environment Engineer, RSPCB, Alwar was deputed as the representative from State Pollution Control Board vide letter dated 13/10/2023. Copy of letter has been enclosed as **Anneuxre-3**.

Thereafter, SDM, Rajgarh, vide letter dated 09/11/2023 and subsequently vide letter dated 16/11/2023, decided that the joint visit will be conducted on 18/11/2023. Copies of letters have been enclosed combinedly as **Anneuxre-4**.

Joint Committee Visit

In accordance with the aforementioned order and letters, following officials visited the site on 18/11/2023:

- i. Smt. Jugita Meena, Tehsildar, Rajgarh, Alwar (Representative of District Collector, Alwar).
- ii. Sh. Ajay Prajapat, Regional Forest Officer, DCF Office, Alwar.
- iii. Sh. Ravi Tiwari, Assistant Environment Engineer, Regional Office, RSPCB, Alwar.

Observations

During field visit and on perusal of records, following observations were made:-

- i. The unit is a stone crusher in the name of M/s Laxmi Stone Crusher located at Khasra No. 543, Village-Joneta, Tehsil-Ramgarh, District-Alwar.
- ii. All the machineries including conveyors, as mentioned above, were found covered from tin shed and also water sprinklers were provided at the suitable points e.g. inlet and outlet of primary crusher, secondary crusher and vibratory screen.
- iii. Arrangements have been made by the unit for reducing the dropping height of the material from the conveyors carrying material of size less than 05 mm and also wind breaking wall have been provided between the conveyors to act as wind barriers in order to control fugitive emissions.
- iv. Unit has provided about 12 fully grown plants and about 30 medium grown plants around the periphery of the premises, which is inadequate in accordance with the plantation norms of 33% of the total plot area. However, unit has planted approx. 15-20 new saplings at the entrance of the crusher premises.
- v. The water requirement in the unit is being met through one bore-well. Unit has obtained certificate of exemption for ground water withdrawal from Central Ground Water Authority (CGWA) for 08 KLD, which is valid from 23/04/2021.
- vi. Unit has constructed a boundary wall, of height approx. 5-6 feet, around the crusher premises.
- vii. Unit was found non-operative during the site visit as the Consent to Operate had been revoked and direction for closure of the industry was issued by RSPCB vide letter dated 31/10/2023 based on the non-compliances observed during earlier inspection dated 25/10/2023.
- viii. In compliance of the aforesaid direction issued by RSPCB, electricity connection of the unit was disconnected by the JVVNL on dated 09/11/2023.

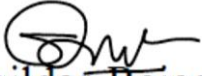
- ix. During site visit, Regional Forest Officer measured the distance of the crusher premises from the nearest forest block (i.e. Bhigota, Range-Rajgarh, Alwar) and the distance from the forest block was found to be about 259 meters. Report enclosed as **Annexure-5**.
- x. As per Tehsildar, Rajgarh letter no. 2080 dated 09/11/2022, point no. 01, stone crusher is located at a distance of 550-600 meters from the residential area of Joneta village. Copy of Tehsildar letter dated 09/11/2022 is enclosed as **Annexure-6**.
- xi. As per the conversion order dated 07/07/2011, issued by Sub Divisional Officer, converted area is 1925.68 sqm and whereas, the stone crusher is installed and is being operated in area measuring approx. 3-4 Bigha which is exceeding the converted area and therefore is in violation of Rajasthan Land-Revenue (Conversion of agricultural land for non-agricultural purpose in rural area) Rules, 2016.
- xii. A notice with the direction to not operate the crusher was pasted at the crusher by Tehsildar during site visit and the proponent was directed to not operate the crusher till further orders.
- xiii. Unit has made efforts for providing air pollution control measures and plantation in and around the crusher premises.
- xiv. Photographs, with GPS co-ordinates, taken during site visit are enclosed as **Annexure-7**.


Action Taken

- i. Regional Office, RSPCB, Alwar vide its letter dated 31/10/2023 revoked consent to operate and issued direction for closure of the industry for the non-compliances observed during inspection dated 25/10/2023. Copy of the letter dated 31/10/2023 enclosed as **Annexure-8**.
- ii. SDM, Rajgarh vide its letters dated 31/10/2022 and 23/12/2022 issued notice to the unit for non-compliances of the conditions imposed in the conversion order. Thereafter, again on date 18/11/2023 issued notice to the proponent with the direction to not operate the crusher till further orders. Copy of the notices dated 31/10/2022, 23/12/2022 and 18/11/2023 enclosed combinedly as **Annexure-9**.
- iii. For the violation of stone crusher being operated in the area exceeding the conversion area, Sub Divisional Magistrate, Rajgarh issued notice under section 177 of Rajasthan Tenancy Act, 1955 to the unit vide letter dated 07/08/2023 and the matter is under trial in the court of SDM, Rajgarh. Copy of details of the matter with notice dated 07/08/2023 is enclosed as **Annexure-10**.
- iv. JVVNL disconnected the electricity of the unit on dated 09/11/2023 in compliance of the RSPCB direction dated 31/10/2023. Copy of electricity disconnection letter 09/11/2023 enclosed as **Annexure-11**.

Enclosures

- i. Copy of Letter dated 23/10/2023, issued by District Collector Alwar (Annexure-1),
- ii. Copy of Regional Forest Officer, Alwar nomination letter dated 17/10/2023 (Annexure-2),
- iii. Copy of Assistant Environment Engineer, RSPCB, Alwar nomination letter dated 13/10/2023 (Annexure-3),
- iv. Copies of SDM, Rajgarh letters dated 09/11/2023 and 16/11/2023 (Annexure-4),
- v. Distance measurement report from nearest forest block (Annexure-5),
- vi. Copy of Tehsildar letter dated 09/11/2022 regarding distance of stone crusher from (Annexure-6),
- vii. Photographs, with GPS co-ordinates, taken during site visit (Annexure-7),
- viii. Copy of RSPCB letter dated 31/10/2023 (Annexure-8),
- ix. Copies of the notices issued by SDM, Rajgarh vide letters dated 31/10/2022, 23/12/2022 and 18/11/2023 (Annexure-9),
- x. Copy of details of the court matter in SDM, Rajgarh court, with the notice dated 07/08/2023 (Annexure-10),
- xi. Electricity disconnection letter dated 09/11/2023 by JVVNL (Annexure-11).


(Tehsildar-Rajgarh,
District-Alwar)


(Assistant Environment
Engineer, RSPCB, Alwar)


(Regional Forest Officer,
DCF Office, Alwar)

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट राजगढ (अलवर)

क्रमांक / राजस्व / संपरिवर्तन / एनजीटी / 2023 / 261

दिनांक:- 16/4/24

क्षेत्रीय अधिकारी,
राज्य प्रदूषण नियंत्रण मण्डल अलवर।

विषय:- ग्राम जोनेटा मे स्थित लक्ष्मी स्टोन क्रेशर के संबंध मे।

प्रसंग:- आपका पत्रांक / RPCB/RO/ALW/4718, Date 13.03.2024

उपरोक्त विषयान्तर्गत लेख है कि प्रासंगिक पत्र से आपके द्वारा ग्राम जोनेटा तहसील राजगढ मे स्थित लक्ष्मी स्टोन क्रेशर के संबंध मे 02 बिन्दुओ पर रिपोर्ट चाही गयी है। जो निम्नानुसार है:-

1. यह है कि ग्राम जोनेटा का खसरा नं0 543 मे से 1925.68 वर्गमीटर भूमि औधोगिक प्रयोजनार्थ (क्रेशर मशीन) कार्यालय के आदेश क्रमांक / 20-22 दिनांक 07.01.11 द्वारा संपरिवर्तित है। उक्त भूमि मे मै. लक्ष्मी स्टोन क्रेशर स्थापित है। (संपरिवर्तन आदेश की प्रति संलग्न है) अधोहस्ताक्षरकर्ता द्वारा पत्रांक / 2726 दिनांक 18.11.2023 से संपरिवर्तन आदेश की शर्तों की पूर्ण पालना नही किये जाने, सीटीओ प्रभावी नही होने एवं विधुत सप्लाई बंद होने के कारण आगामी आदेश तक स्टोन क्रेशर निषिद्ध किया गया है।
2. यह है कि उक्त संपरिवर्तित रकबे के लगते हुए खसरा नं0 542, 544, 545 रकबा 0.53 है0 मे से 4500 वर्गमीटर रकबे का व्यवसायिक प्रयोजनार्थ (Application Id LC/2023-24/165903) संपरिवर्तन हेतु ऑनलाईन आवेदन श्री रमेश चन्द पुत्र रामसहाय मीना द्वारा प्रस्तुत किया गया जो दिनांक 31.01.2024 को निरस्त किया जा चुका है। राजस्थान काश्तकारी अधिनियम 1955 की धारा 177 के तहत वाद पटवारी हल्का नांथलवाडा जरिये तहसीलदार राजगढ बनाम रमेश चन्द पुत्र रामसहाय, न्यायालय उपखण्ड अधिकारी राजगढ मे विचाराधीन है।

संलग्न:- उक्तानुसार।

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उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट
राजगढ जिला अलवर

882
29/04/24

* JEE (P)
Pls inspect the
Plant & output
24/4/24

No.

Date:

CONVERSION ORDER

On the application of Shri रमेश चन्द पुत्र श्री रामसहाय मीणा of village करनावर Tehsil बरसा (दौसा), agricultural land held by him in his khatedari tenancy is hereby converted for a no-agricultural purpose under rule 9 of the Rajasthan Land Revenue (conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007 the particulars of which are given as under:

1. Names of applicant khatedar/tenants with father's/husband's name and complete address. रमेश चन्द पुत्र श्री रामसहाय मीणा
जाति मीणा सा0 करनावर जिला
दौसा
2. Whether the applicant is a member of SC/ST. S.T.
3. Details of the land converted:
 - (a) Name of the village/Gram Panchayat/Tehsil. ग्राम जोनेटा तह0 राजगढ (अलवर)
 - (b) Khasra No. of the land alongwith area of each Khasra No. (in hectare). 543/0.22 है0
 - (c) Area converted (in hectare or sq. Mtr.) ind 2200 मीटर -274.32 व.मी. समर्पित
क्र. म. रू. 1925.68 वर्ग मीटर
1925.68 वर्ग मीटर
श्रीधोनी उज्जैनार्थ !
स्वकसायिका (क्रेसर मशीन)
 - (d) Indicating the area of each Khasra No. 5/- प्रति वर्ग मीटर
4. Purpose of conversion.
5. Rate of conversion charges payable.

Note: A duly verified copy of the relevant part of revenue map showing the land converted for non-agricultural purpose is enclosed.

6. Amount of premium deposited with No. and date of challan. 570-71 दि. 4.1.11
7. Amount of penalty deposited, if any, with date and no. of challan. कुल राशि=9630/-रू.
8. Amount of interest deposited, if any, with date and no. of challan.
9. Whether the order issued under Rule 13 for regularization.
10. Other particulars, if any.
11. The above conversion order shall be subject to the following conditions:-

- (i) The land converted for the above non-agricultural purpose shall not be used for any other non-agricultural purpose, without obtaining prior permission of the prescribed authority.

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(ii) If the applicant fails to use the land for the converted purpose within a period of 2 years from the date of the issue of this order the permission shall be withdrawn and the premium money deposited by the applicant shall be forfeited.

(iii) No land as mentioned in rule 4 shall be used for any non-agricultural purpose.

(iv) No part of the land converted for public utility purpose shall be used for any other non-agricultural purpose without valid permission from the prescribed authority.

1. प्रार्थी द्वारा प्रस्तावित भूमि हेतु उक्त सडक से केवल एक प्रवेश द्वार ही रखा जावेगा।
2. प्रार्थी द्वारा औद्योगिक (स्टोन क्रेशर) से सम्बन्धित तथा आगन्तुको के वाहनो की पार्किंग, प्रस्तावित भूमि के अन्दर ही किया जाना सुनिश्चित किया जावेगा।
3. प्रार्थी प्रासांगिक भूमि पर चारदीवारी का निर्माण एवं चारदीवारी के सहारे वृक्षारोपण करेगा, जिससे आसपास की कृषि भूमियो पर विपरित प्रभाव नही पडे।
4. प्रस्तावित भूमि मे विद्यमान 11/33 के.वी. विद्युत लाईन (यदि कोई हो तो) से सैट बैंक के सम्बन्ध में विद्युत नियम के प्रावधान लागू होंगे।
5. प्रस्तावित स्टोन क्रेशर कार्य के लिये खनन विभाग द्वारा लीजशुदा खनन स्थल से ही कच्चा माल प्राप्त करना होगा। अन्य किसी क्षेत्र का कच्चा माल उपयोग मे नही लिया जायेगा।
6. प्रार्थी द्वारा श्रमिको के निवास का निर्माण अस्थाई होगा एवं प्रस्तावित स्थल के अन्दर ही किया जायेगा।
7. प्रार्थी द्वारा 5000 लीटर का पानी का टैंक बैचमिक्स प्लान्ट से निकलने वाली धूल को हवा मे उड़ने से रोकने के लिये स्प्रिंकलिंग सिस्टम (Sprinkling system) का प्रावधान रखा जावेगा।
8. प्रार्थी द्वारा लगभग एक तिहाई क्षेत्र में सघन वृक्षारोपण किया जायेगा।
9. प्रार्थी द्वारा जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1974 वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981, पर्यावरण संरक्षण अधिनियम, 1986 एवं उक्त अधिनियमों के तहत बने नियमो, आदि के सभी सम्बन्धित प्रावधानो की दृढतापूर्वक पालना की जायेगी।
10. प्रार्थी द्वारा स्टोन क्रेशर के सम्बन्ध में खनन विभाग, प्रदूषण नियन्त्रण विभाग एवं उद्योग विभाग द्वारा जारी दिशा निर्देशो व मापदण्डो की पालना सुनिश्चित की जावेगी।
11. भूमि रूपान्तरण आदेश जारी करने से पूर्व यह सुनिश्चित किया जावे कि प्रस्तावित स्थल से निकटतम आबादी की बाहरी सीमा की दूरी 1.5 कि.मी. से अधिक हो।
12. प्रार्थी द्वारा प्रस्तावित स्थल से पानी के निकास एवं होने वाले कटाव को रोकने के उचित प्रावधान किये जावेगे, जिसके लिये प्रार्थी स्वयं उत्तरदायी होगा।

- प्रार्थी द्वारा प्रस्तावित भूमि पर निर्माण, सक्षम ऑथोरिटी से मानचित्र अनुमोदित कराने के पश्चात किया जायेगा।
4. प्रस्तावित स्टोन क्रेशर से होने वाले अपशिष्ट का निष्पादन प्रार्थी द्वारा स्वयं के स्तर पर करना होगा।
5. प्रस्तावित भूमि का उपयोग स्टोन क्रेशर के अतिरिक्त अन्य उपयोग में नहीं लिया जायेगा।


Signature of the
Prescribed Authority
(State Government/
District Collector/
SDO/Tehsildar)

al of the
Prescribed Authority

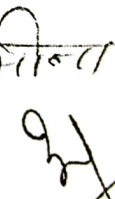
No. 20 - 22

Date 7/1/11

Copy to :

1. The District Collector... तहसीलदार राजगढ़
2. Gram Panchayat... जाथलवाडा
3. The applicant Shri रमेश चन्द पुत्र शिवराज जिला

बिवासी करनचंद तहसील बखवा
जिला दोसा


Signature of the prescribed
Authority

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

OA NO./ APPEAL NO. OA 222/2024BHAGIRATH MEENAAPPLICANT/ PETITIONER APPELLANT

//VERSUS//

STATE OF RAJASTHAN & ORSNON-APPLICANT/RESPONDENTI/We RSPCB/RSEIAA

the Petitioner/Appellant or Respondent/ Non-Applicant named above to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside or *ex parte* orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the Appellate, Revisional or Executing Court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us :

In witness whereof I/we do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this _____ day of _____ 2023

Particulars (in block letters) of each Party Executing Vakalatnama

Sr. No.	Name & Father's/ Husband's Name	Registered Address	Telephone Number (if any)	Status in the Case	Full Signature/ Thumb Impression
1.	Deependra Jharawal S/o Prem Shankar Jharawal, aged adult, Regional Officer, Rajasthan State Pollution Control Board, Alwar, having office at D-Block Ambedkar Nagar Alwar - 301030			Respondent no. 4	

PARTICULARS OF ADVOCATE ACCEPTING VAKALATNAMA

Sr. No.	Name and Enrollment	Registered Address	Contact No.	E-mail (if any)	Signature
1	ROHIT SHARMA (MP/1838/2013)	E-5/43B, ARERA COLONY, BHOPAL (MP) - 462016	8435256569 9285256569	nluadvrohitsharma@g mail.com	